

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2485  
ANSWERED ON:18.03.2005  
REMOVAL OF BACKWARD COMMUNITIES FROM ELECTORAL ROLLS  
Ahmad Shri Ateeq

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government is aware that names of five lakh persons belonging to Gujar and Bakerwal communities have been struck off from the electoral rolls;
- (b) if so, the reasons therefor; and
- (c) the steps taken by the Government to include the names of these people in the electoral rolls so that their democratic rights could be safeguarded?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

- (a) to (c): The requisite information is being collected and will be laid on the Table of the House.